

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH : JODHPUR

Date of order : 24.05.1999.

O.A. No. 145/99

Uma Shanker son of Shri Sewati lal by caste Mathil Brahmin aged 44 years presently working as Vacum Exhauster Driver Grade II under the Sr. Section Engineer, Carriage, Ratangarh (Northern Railway), District Churu, resident of Railway Colony, Ratangarh.

... Applicant.

versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Bikaner.
3. Divisional Personnel Officer, Northern Railway, Bikaner.
4. Mukesh Khatri son of Manohar Lal, High Skilled Fitter Gr. II, C/o. Principal Technical School, Charbagh, Lucknow.
5. Deen Dayal Punia, High Skilled Fitter Gr. II, C/o. Principal Technical School, Charbagh, Lucknow.
6. Narayan Singh, High Skilled Fitter Gr. II, C/o. Principal Technical School, Charbagh, Lucknow.

... Respondents.

Mr. B.N. Kalla, Counsel for the applicant.

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Mr. Gopal Singh, Administrative Member.

O R D E R

(Per Hon'ble Mr. Gopal Krishna)

Applicant, Uma Shanker, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for the following relief :

(6)

"In view of the facts mentioned in the above para the applicant prays that respondents be directed to assign proper seniority as per the order Annexure A/5 dated 18.1.99 and the orders marked Annexure A/1 dated 18.3.99 and Annexure A/2 dated 22.3.99 so passed by the Divisional Personnel Officer (N. Rly.) Bikaner whereby the junior persons to the applicant has been ordered to be sent for training of the selection for the post JE-II/C&W Grade 5000-8000 (RP) against 25% Intermediate Apprentice Quota may kindly be quashed and set aside and in the alternate the applicant with sent for training for the post of selection for the post of JE-II/C&W Grade 5000-8000 (RP) against 25% Intermediate Apprentice Quota".

2. We have heard the learned counsel for the applicant.

3. The learned counsel for the applicant has drawn our attention to the representation dated 14.4.99, which has not been admittedly decided by the respondent No.2. The applicant wants the same to be decided on merits.

4. In the circumstances, this application is disposed of at the stage of admission with a direction to the respondents to take a decision on the applicant's representation dated 14.4.99 at Annexure A/6 through a detailed speaking order on merits within a period two months from the date of receipt of a copy of this order.

5. Let a copy of the OA and the annexures thereto be sent to the respondents alongwith a copy of this order.

Gopal Singh
(Gopal Singh)
Adm. Member

Gopal Krishna
(Gopal Krishna)
Vice Chairman

cvr.